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(2018) 09 CHH CK 0211

Chhattisgarh High Court

Case No: Writ Petition (S) No. 5984 Of 2018

Sanjaya Kumar Shrivastava

APPELLANT

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State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Sept. 12, 2018 Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advagates CIV Dec. DV

Advocate: CJK Rao, RK Gupta **Final Decision:** Disposed Of

Judgement

- P. Sam Koshy, J
- 1. The limited prayer which the petitioner has made in this petition is for a direction to the respondents to consider his claim for regularization in
- accordance with circular of the State Govt. dated 05.03.2008.
- 2. The said prayer is not opposed.
- 3. Accordingly, it is directed that the respondents shall consider the claim of the petitioner for regularization taking into consideration the circular of the
- State Govt. in this regard dated 05.03.2008 and pass a suitable order in accordance with rules.
- 4. Needless to mention that this court has not expressed any opinion on the merits of the case so far as entitlement of the petitioner for regularization
- is concerned. The respondents would be free to take a decision purely in accordance with rules governing the filed.
- 5. The writ petition accordingly stands disposed of.